



2026:AHC:38319

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2563 of 2026

Jaswant Singh

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)

: Shishir

Counsel for Respondent(s)

: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shishir, learned counsel for the petitioner and Sri Vivek Singh, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that he was appointed on the post of Constable on 16.11.1982 and promoted as Head Constable and superannuated on 30.09.2024. However, according to the petitioner though the last salary so drawn by the petitioner was 64,100/- but the pension has been prepared based upon the basic pay of the petitioner being Rs. 60,400/-.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Senior Superintendent of Police, Meerut, District Meerut.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by

some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 20, 2026

Ashu

(Vikas Budhwar,J.)